CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00094/2021

DATED THIS THE 01ST DAY OF FEBRUARY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

Dr. H.R. Mahadev S/o late Revanna H.R Aged about 58 years No. 172, Sri Nivasa, 28th Cross, Banashankari 2nd Stage, Behind BNM College, Bengaluru 560 070

....Applicant

(By Advocate Shri Vikram Phadke)

Vs.

- 1. The Union of India, Ministry of Personnel, PG & Pensions Government of India North Block, New Delhi 110 001 Represented by its Secretary
- 2. Department of Personnel & Training Government of India, North Block, New Delhi 110 001 Represented by its Secretary
- 3. The Union Public Service Commission Dholpur House, Shahajahan Road New Delhi 110 069 Represented by its Secretary
- 4. The Chief Secretary Government of Karnataka Vidhana Soudha, Bengaluru 560 001
- 5. The Department of Personnel & Administrative Reforms
 Government of Karnataka
 Vidhana Soudha, Bengaluru 560001
 Represented by its SecretaryRespondents

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

The applicant herein is presently working as Commissioner, Bangalore Development Authority, Bangalore. He submitted a representation dated 07.11.2020 before the Chief Secretary to Government of Karnataka requesting therein to carry out the changes in his service record with regard to his date of birth. His grievance is that a period of about 3 months has elapsed, but the respondents have not taken any decision on the said representation.

- 2. Shri Phadke, learned counsel for the applicant, at the very outset, stated that the applicant will be satisfied if a direction is issued to the respondents to decide his pending representation within a timeframe.
- 3. Keeping in view the aforestated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.
- 4. Accordingly, the Original Application is disposed of with a direction to Chief Secretary, Government of Karnataka, Bangalore to decide the applicant's pending representation dated 07.11.2020 and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of 2 months from the date of receipt of a certified copy of this order.

- The OA stands disposed of in the above terms. 5.
- 6. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA) (SURESH KUMAR MONGA) MEMBER (A) MEMBER (J)

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